GOVERNMENT OF INDIA MINISTRY OF INFORMATION AND BROADCASTING

LOK SABHA UNSTARRED QUESTION NO. 2132 TO BE ANSWERED ON 23/09/2020

REGULATION FOR ONLINE VIDEO CONTENT

2132. SHRI MANOJ KOTAK:

Will the Minister of INFORMATION AND BROADCASTING

be pleased to state:

- (a) whether the Government has any plans for regulation of OTT platform and online video content:
- (b) if so the details thereof;
- (c) whether the Government is planning to restrict streaming companies and censorship of OTT platform/online video content by implementing new legislation on OTT platform and online streaming of videos; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAKASH JAVADEKAR)

(a) to (d): Content over internet are regulated under the Information Technology Act, 2000. The said Act has various provisions relating to nature of content that is prohibited.

Online video streaming services providing curated content are expected to follow various content related domestic laws as applicable to them. In addition, web channels, which are intermediaries under that Act, are required to follow certain due diligence as prescribed in the Information Technology (Intermediaries Guidelines) Rules, 2011.
